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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 654/2019 MR. ANIL RATHI

Through:

..... Plaintiff

Mr.Sagar Chandra, Ms.Mehek Dua & Mr.Ravindra Raturi, Advs.

versus

SHRI SHARMA STEELTECH (INDIA) PVT. LTD. & ORS.

..... Defendants

Through: Mr.Subhash Chawla, Adv. for D-4 to D-8.

Mr.Rupin Bahl & Mr.Karen Bajaj, Advs. for Hammu Steels and Directors.

CORAM: HON'BLE MR. JUSTICE NAVIN CHAWLA ORDER03.06.2022

I.A. 9535/2022

Issue notice to the respondents to be served through all permissible modes, including through the counsel representing them in the suit, returnable on 22^{nd} August, 2022.

I.A. 9536/2022

Issue notice. Mr. Subhash Chawla, the learned counsel, accepts notice on behalf of the respondents. He prays for and is granted four weeks' time to file reply. Rejoinder thereto, if any, be filed within a period of four weeks thereafter.

List on 22nd August, 2022.

NAVIN CHAWLA, J

JUNE 3, 2022/rv/DJ

This is a digitally signed order.

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